

उनका सरकार दमन कर रही है। साथ ही बनारस के वकीलों को पुलिस से पिटाया जा रहा है। वहाँ के एडवोकेट्स का...

अध्यक्ष महोदय : जी नहीं। श्री कुरियन।

PROF. P. J. KURIEN (Mavelikara) : Sir, the Judicial Magistrate has said that the arrest of Shri Y. B. Chavan is illegal. (Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)**

श्री राम स्वर्ण रत्न : (गया) : एक अनहेल्दी ट्रेडिगन वागडी जी ने स्थापित की है। यह घोर आपत्तिजनक है। मैं प्रस्ताव करता हूँ कि उनको दो दिन के लिए सदन में निकाल दिया जाए।

MR. SPEAKER : That has already been done. Please sit down. Nothing is on record.

(Interruptions)**

SHRI G. M. BANATWALLA (Punnani) : Sir, the hon. Deputy-Minister for Railways denied about the strike of yardsmen in Bombay Central having taken place on the 14th of November. The strike did take place and the answer given to my Unstarred question was wrong. I gave a notice on this under Rule 222.

MR. SPEAKER : I will look into the matter.

SHRI G. M. BANATWALLA : If not today, please allow me tomorrow to raise the matter.

MR. SPEAKER : You please give me the notice.

SHRI G. M. BANATWALLA : I have already given a notice under rule 222.

श्री राजनाथ सोनकर शास्त्री (मैदपुर) : मैंने एक कानिग एटेंशन दिया है। बनारस के मन्दिर भ्रदालतों में घुस कर पुलिस ने वहाँ के वकीलों को मारा है, उनको घसीटा है। चालीस वकील, इस समय अस्पतालों में भरती हैं। मैं निवेदन करता हूँ कि इस पर मेरे कानिग एटेंशन को आप स्वीकार करें।

अध्यक्ष महोदय : श्री झारखंडे राय।

श्री झारखंडे राय (घोसी) : मैंने एक काम रोको प्रस्ताव दिया है...

MR. SPEAKER : Not allowed.

(Interruptions)**

RE. ARREST OF MEMBER—contd.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : The question which I would like to pose is that the hon. Member has been illegally arrested....

(Interruptions)

MR. SPEAKER : You please read rule 229 and then you know...

(Interruptions)

SHRI R. K. MHALGI (Thane) : Sir, you are the protector of every Member of this Home. Mr. Y. B. Chavan was illegally arrested and that has been made clear. Now will you please enquire into the matter?

MR. SPEAKER : You Please read rule 229.

(Interruptions)

PROF. MADHU DANDAVATE:
Sir, in the past when any illegality was involved in the arrest of a Member, you allowed the Member.....

(Interruptions)

अध्यक्ष महोदय : स्टेटमेंट देना चाहें तो मुझ दे दग ।

PROF. MADHU DANDAVATE:
He will not give it. We will not request a man of his stature to give a statement.

(Interruptions)

SHRIMATI PRAMILA DANDAVATE: He should request Mr. Chavan to make a statement..... (Interruptions)

PROF. MADHU DANDAVATE:
Why not you accept the contention of my wife ?

MR. SPEAKER: You are all hon. Members..... (Interruptions)

SHRI K.P. UNNIKRISHNAN:
You cannot abdicate your responsibility as the custodian of the rights of Members.

MR. SPEAKER: I shall try to abide by the rules, whatever rules are there.

SHRI BAPUSAHEB PARULKAR: I am on a point of order under rule 229. With great respect, I want to submit; you referred to 229 and that does not apply to the facts which I narrated.

You said 229; that is gagging us.

MR. SPEAKER: You are welcome to discuss it with me.

SHRI BAPUSAHEB PARULKAR: I would read rule 229. When a Member is arrested on a criminal charge or for criminal offence or is sentenced to imprisonment by a court or is detained..... that shall be intimated. My point is that the

arrest is illegal; that is what has been said over the radio. Are we not going to reply upon it. The magistrate has held that order illegal. It is wrongful confinement by the Maharashtra police; it is beyond 229.

MR. SPEAKER: If the hon. Member writes to me about this thing, I will find out..... (Interruptions)

श्री राम बिरास पासवान (हाजीपुर) : अध्यक्ष जी महाराष्ट्र के मुख्य मंत्री ने कहा है कि श्री चट्टाण की गिरफ्तारी के सम्बन्ध में उन्हें कोई जानकारी नहीं है, और डी० एम० ने उन्हें गिरफ्तार किया, जब कि जूडिशियल मैजिस्ट्रेट ने कहा कि यह गिरफ्तारी अवैध थी । इसलिए हमें अधिकार है कि जब किसी सदस्य के साथ इस तरह से हुआ है तो उनको सदन में बोलने का अवसर दिया जाये, सदन में इस पर विचार होना चाहिए ।

MR. SPEAKER: I will look into it.

श्री हरिकेश बहादुर : एक माननीय सदस्य को गिरफ्तार किया गया है, यदि वह कुछ नहीं कहते हैं तो ... (अवधान) ।

11.20 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS AND REVIEWS OF REGIONAL ENGINEERING COLLEGE, WARANGAL AND KARNATAKA REGIONAL ENGINEERING COLLEGE, SURATHKAL FOR 1979-80, ANNUAL ACCOUNTS OF INDIAN INSTITUTE OF MANAGEMENT, CALCUTTA FOR 1978-79 WITH STATEMENT FOR DELAY, ANNUAL REPORTS AND REVIEWS OF INDIAN INSTITUTE OF MANAGEMENT, AHMEDABAD AND REGIONAL ENGINEERING COLLEGE, TIRUCHIRAPALLI, FOR 1978-79 AND CORRIGENDUM TO NOTIFICATION No. G.S.R. 31(E) DATED 18-1-79.